

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1620

ANSWERED ON:21.07.2014

SURVEY ON AVAILABILITY OF PETROLEUM PRODUCTS

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**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Directorate General of Hydrocarbons (DGH) has conducted any survey to start exploration work for availability of gas/shale gas/petrol and other petroleum products in the newly created State of Telangana;
- (b) if so, the findings of DGH in this regard, location-wise;
- (c) whether the Union Government is providing Re-gasified Liquefied Natural Gas to industrial plants in Telangana and if so, the details thereof and the reasons therefor;
- (d) whether the State Government of Telangana has requested the Union Government for additional gas allocation to meet their requirement; and
- (e) if so, the details thereof and the action taken thereon?

**Answer**

MINISTER OF STATE (I/C) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHRAMENDRA PRADHAN)

(a) & (b): No geo-scientific survey has been carried out by DGH in the areas of Telagana State. Two exploration blocks, namely, GN-ON-90/3 and PG-ONN-2001/1, were awarded in the erstwhile Andhra Pradesh. However, no hydrocarbon discovery was made and blocks have been relinquished.

In addition, two CBM blocks viz. KG (E)-CBM-2005/III which fall in Khammam district and block GV(N)-CBM-2005/III which falls in Adilabad, Karimnagar and Khammam districts of Telangana State were awarded. Both these blocks have been relinquished as no Petroleum Exploration License (PEL) was granted by the State Government.

(c) Small quantities of Re-gasified Liquefied Natural Gas (RLNG) have been supplied to Bhagyanagar Gas Limited (BGL) from time to time through swapping arrangement. However, regular supplies of RLNG to units in Telangana is not possible since there is no RLNG Terminal on the East coast and there is no pipeline connectivity for bringing RLNG from the terminals located on the West coast.

(d) & (e): At the time of formation of the State of Telangana, a requirement of 30 mmscmd of gas for Power, Fertilizer and CGD sector was received through the Ministry of Home Affairs. However, since Hydrocarbons, including natural gas, are a part of the Union List under the Constitution, it was observed by the Group of Ministers constituted to look into the bifurcation of the State of Andhra Pradesh that bifurcation of the State of Andhra Pradesh would not have any implication on allocation of petroleum, petroleum products and natural gas.